

ITEM NOS.7+69

COURT NO.1

SECTION IIIA

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 13099/2014  
(Arising out of impugned final judgment and order dated 19/12/2013  
in ITA No. 1336/2010 passed by the High Court Of Delhi at New  
Delhi)

C.I.T., DELHI

Petitioner(s)

VERSUS

BHARTI HEXACOM LTD.

Respondent(s)

WITH SLP(C) No. 13100/2014  
(With Office Report)

SLP(C) No. 17627/2014  
(With Office Report)

SLP(C) No. 17641/2014  
(With Office Report)

SLP(C) No. 20460/2014  
(With Office Report)

SLP(C) No. 24123/2014  
(With Office Report)

SLP(C) No. 31790/2014  
(With Interim Relief and Office Report)

SLP(C) No. 21380/2015  
(With appln.(s) for c/delay in filing SLP and Office Report)

SLP(C) No. 22524/2015  
(With Office Report)

SLP(C) No. 22771/2015  
(With Office Report)

SLP(C) No. 24373/2015  
(with office report)

Date : 31/08/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mr.Mukul Rohtagi, A.G.for India  
 Mr.Ranjit Kumar, Sol.Genl.of India  
 Mr.N.K.Kaul, ASG  
 Ms.Pinky Anand, ASG  
 Mr.Ritin Rai, Adv.  
 Mr.D.L.Chidananda, Adv.  
 Mr.T.M.Singh, Adv.  
 Mr.S.A.Haseeb, Adv.  
 Mr.Arijit Prasad, Adv.  
 Mr.Nitesh Daryanani, Adv.  
 Mr.Tanmaya Agarwal, Adv.  
 Ms.Sadhna Sandhu, Adv.  
 Mr.Rupesh Kumar, Adv.  
 Mr.Manish Pushmarna, Adv.  
 Ms.S.Mehra, Adv.  
 Mrs. Anil Katiyar,Adv.

For Respondent(s) Mr.Ajay Vohra, Sr.Adv.  
 Ms. Kavita Jha,Adv.

UPON hearing the counsel the Court made the following  
 O R D E R

Petitioner will take appropriate steps within two weeks' time, insofar as service on the unserved respondents are concerned.

List the matters for final disposal on a non-miscellaneous day, after the pleadings are complete.

(G.V.Ramana)  
 AR-cum-PS

(Vinod Kulvi)  
 Asstt.Registrar